

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2580/2018
MA No.2898/2018

New Delhi, this the 13th day of July, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Om Prakash Agrawal
Retd. AE(E), 'B'
Aged about 65 years
S/o Late Shri Leela Dhar Agrawal
R/o KA-21, 2nd Floor, KA-Block
Kaushambi, Ghaziabad, UP-201010. Applicant.

(By Advocate: Shri M.K.Bhardwaj)

Versus

1. New Delhi Municipal Council
Through its Chairman
Palika Kendra, 3rd Floor, New Delhi.
2. The Secretary
New Delhi Municipal Council
Palika Kendra, 3rd Floor, New Delhi. Respondents

ORDER (ORAL)

By Hon'ble Mr. Justice Dinesh Gupta, Member (J)

Heard the learned counsel for the applicant.

MA No.2898/2018

2. MA filed for exemption for filing legible copies of dim annexures/translated copies of dim annexures/translated copy of Hindi documents.

OA No2580/2018

3. The applicant filed this OA seeking the following reliefs :-

"(a) To declare the action of respondents in not granting the 1st & 3rd financial upgradation to the applicant in the pay scale of Rs.8000-13775 /19000-39100 with grade pay of Rs.5400 and pay

scale of Rs.37400-67000 with grade pay of Rs.8900 from date of completion of 10-11/26 of service as JE(E), as illegal, arbitrary and unjustified and direct the respondents to grant the aforesaid pay scale of Rs.8000-13775/19000-39100 with grade pay of Rs.5400 and pay scale of Rs.37400-67000 with grade pay of Rs.8900 on completion of 10/26 years of regular service with all consequential benefits from due date with 18% interest.

- (b) To direct the respondents to re-fix the pay and pension of applicant in the revised pay scale of Rs.19000-39100 with grade pay of Rs.5400, 7600 & 8900 and release the arrears on account of revised pay and pension with interest @ 18%.
- (c) Any other relief which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.
- (d) Award costs."

4. The counsel further submitted that the applicant also send a legal notice alongwith the other persons who also filed Original Application No.2285/2018 and the same was disposed of with a direction by this Bench vide order dated 01.06.2018 by which the OA was disposed of by directing the respondents to consider the Legal Notice dated 10.04.2018 of the applicants on that case and pass appropriate reasoned and speaking orders within 90 days.

5. The counsel for the applicant submitted that the applicant was also one of the persons who sent the legal notice date 10.04.2018 but for some reasons, he could not join the original OA No.2285/2018. He alone preferred this case and seeking the same directions passed in OA No.2285/2018.

6. In view of the circumstances, we dispose of this OA, at the admission stage itself, with a direction to the respondents to consider the case of the applicant alongwith the applicants of the OA No.2285/2018. It is made clear that we have not entered into the merits of the case.

(Praveen Mahajan)
Member (A)

(Justice Dinesh Gupta)
Member (J)

